

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.

ORIGINAL APPLICATION No.175 of 2021

P.Raja
Krishnagiri

...Applicant

Versus

The Commissioner,
Geology & Mining Department,
Government of TN & Others

...Respondents

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Filed by
Thiru. S. Sai Sathya Jith
Advocate, Chennai.

STATUS REPORT PERTAINING TO THE CASE FILED BY THE THIRU. P RAJA RAO, S/O. PANDURANGAN RAO, EX. PRESIDENT, KALLUKURIKKI PANCHAYAT, DOOR. NO. 1/428, NEW HOUSING BOARD, SATHYASAI NAGAR, KRISHNAGIRI DISTRICT BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN BENCH AT CHENNAI, ORIGINAL APPLICATION NO.175 OF 2021 (SZ):

The unit M/s. M Venkatraman Rough Stone Quarry, S.F.No.399/1 (Part-A), Kallugurikki Village, Krishnagiri Taluk and Krishnagiri District has obtained Environmental Clearance from the DEIAA in their letter No.03/DEIAA-GK1/EC No.32/2018/dt.27.08.2018 under the EIA Notification, 2006 (copy enclosed).

Further, the unit has entered the lease agreement with the District Collector, Krishnagiri District ROC.No.165//2011/ Mines-1 /dt.05.02.2018 (copy enclosed) for the period 2 year 9 Month.

Consent to operate Order was issued to your unit of M/s. M Venkatraman Rough Stone Quarry, S.F.No.399/1 (Part-A), Kallugurikki Village, Krishnagiri Taluk and Krishnagiri District vide Board Proc. No. F.2086HSR/RS/DEE/TNPCB/ HSR/W&A/2019 dated 28.03.2019 with validity upto 31.03.2020 subject to certain conditions stated therein.

The unit was inspected on 01.09.2021 and the following were observed:

1. M/s. M Venkatraman Rough Stone Quarry was not found under operation at present.
2. The unit has extension of lease agreement executed on 19.06.2019 (copy enclosed) with the District Collector, Krishnagiri vide letter No. ROC.165/2011/Mines dated 20.06.2019 (copy enclosed) for the period two years nine months i.e., upto 18.03.2022.
3. It was informed that they had stopped quarry activity due to fatal accident happened inside the quarry premises during July 2021.

However, as per the records maintained by the quarry unit, it was found that the quarry was operated without valid renewal consent of the Board until July 2021.

Hence, show cause notice was issued to the unit vide this office Proc. No. F. HSR.2483/RS/DEE/TNPCB/ HSR/W&A/2021. Dated: 02.09.2021 for operating the unit without obtaining valid renewal consent of the Board.

The unit has submitted reply vide letter dated 16.09.2021 to this office stating that, *'They have not carried out the quarry operations due to the fatal accident*

happened at their quarry site on 6th July 2021 and as per the letter dated 03.08.2021 received from DGMS, they have stopped the quarry operation during July 2021. Due to the Covid 19 Pandemic situation they are unable to file the application for the renewal of consent order from the TNPCB Board and assured to pay the consent fee and apply for the renewal of consent order of the Board immediately in TNPCB OCMivIS portal.

Further, the unit has requested to not to take any further proceedings against their stone quarry.

The Hon'ble NGT (SZ), Chennai in its order dated 11.08.2021, appoint the joint committee consisting of the following members to inspect the said quarry premises to submit a factual as well as action taken report if there is any violations found:

- 1) The Revenue Divisional Officer, Krishnagiri
- 2) The Assistant Director of Geology and Mining, Krishnagiri (Nodal Officer)
- 3) The District Environmental Engineer, Tamilnadu Pollution Control Board, Hosur, Krishnagiri District.

It is submitted that the joint committee has yet to made inspection of the quarry site since surveying of the rough stone quarry at S.F. No. 399/1 (part-A), Kallukurikki village, Krishnagiri Taluk and District was carried out by the revenue officials and the same is under progress.

Hence, detailed report will be submitted to the Board after the inspection carried out by the joint committee.

It is also submitted that, the nodal officer of the joint committee/ Assistant Director of Geology and Mining, Krishnagiri has filed the application before the Hon'ble NGT (SZ), Chennai requested further three weeks time to carry out the inspection and file the report before the Hon'ble NGT (SZ), Chennai.

This is submitted for favour of kind information and necessary action please.


District Environmental Engineer,
Tamilnadu Pollution Control Board,
Hosur.

17.09.2021

Item No.01:

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No. 175 of 2021 (SZ)

(Through Video Conference)

IN THE MATTER OF

P. Raja
Krishnagiri

...Applicant(s)

Versus

The Commissioner,
Geology & Mining Department,
Govt of Tamil Nadu & Others.

..Respondent(s)

Date of hearing: 11th August, 2021.

CORAM:

HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER

HON'BLE MR. DR. K. SATYAGOPAL, EXPERT MEMBER

For Applicant(s): Mr. A.J. Mohammed Kassim

For Respondent(s): Dr. D. Shanmuganathan for R1 to R3
Mr. C. Kasirajan through
Mr. Ajith Kumar for R4 & R5

ORDER

1. The grievance in this application is regarding the violation of conditions and also illegal mining that is being done by the respondents 6 and 7. According to the applicant, respondents 6 and 7 are father and son and both are having mining permission in the same Survey No. namely, 399/1 Part A in Kallukurukki Village of Krishnagiri Taluk and District. The 6th

respondent is having mining lease from the year 2010, and his son also obtained another mining lease of the neighbouring area in the same survey number. There was a Writ Petition filed *W.P. No. 2114/2016* filed by some contractor and obtained some favourable order and the same was challenged by filing the Writ Appeal (*W.A. No. 983 of 2017*) which was also disposed of.

2. The 7th respondent had not executed the mining lease and he had not obtained necessary clearance or permission from the authorities. He is illegally conducting the quarry in that area. Further, the siting criteria between quarries have not been followed as well. They are not provided with pollution control mechanism and huge sound as well as dust is being emanating due to operations causing health hazards in that area. Further due to unscientific method of quarrying, they are trying to raze down the hillock which will have impact on environment. Though complaints were made to the authorities, no action has been taken to them. So the applicant filed this application for seeking the following reliefs:-

It is therefore prayed that this Hon'ble Court National Green Tribunal may be pleased to direct the 3rd respondent to take actions in stopping the quarrying operation in both survey no. 399/1 (Part -A) and 399/2 (Part-B) Kallukurukki Village, Krishnagiri Taluk and District for the purpose of protecting environment from pollution at the earliest.

3. When the matter came up for hearing for admission today through Video Conference, Mr. A.J. Mohamed Kassim represented applicant. Dr. D. Shanmuganathan represented respondents 1 to 3 and Mr. C. Kasirajan

through Mr. Ajith Kumar counsel for respondents 4 and 5.

4. On going through the allegations in the application, we are satisfied that there arises a substantial question of environment which requires the interference of this Tribunal for resolving the same. So, the application is admitted.
5. Issue notice to the respondents by Registered post with acknowledgement due, by e-mail and also by dusthi if possible and produce proof of service on them by filing proof of affidavit as per rules.
6. The applicant is also directed to serve a copy of the application along with the documents produced to the standing counsel appearing for the Government Departments within a week and produce proof of such service by filing proper affidavit as per rules.
7. The applicant is also directed to produce necessary requisites along with postal cover and the necessary postal stamps before this Tribunal within a week, so as to enable this Tribunal to send notice to all the respondents through Tribunal, to ensure service on them, and to proceed against them, if they did not appear in their absence in accordance with law.
8. In order to ascertain the genuineness of the allegations and alleged violations committed, we feel it appropriate to appoint a joint committee consisting of (1) The Revenue Divisional Officer (RDO) Krishnagiri Taluk and District, (2) The Assistant Director of Geology and Mining Department, Krishnagiri Taluk and District and (3) The District

Environmental Engineer (DEE), Tamil Nadu Pollution Control Board (TNPCB), Krishnagiri Taluk and District to inspect the area in question and submit a factual as well as action taken report if there is any violation found.

9. The committee is directed to ascertain as to whether i) respondents 6 and 7 are having necessary permissions and clearances as required under the environmental laws for carrying out their mining operation, II) whether the siting criteria between the two quarries is being complied with, III) whether the pollution control mechanism provided are efficient and if not, what is the deficiency and how that will have to be rectified, IV) whether on account of the operation of the quarry by respondents 6 and 7, is there any pollution caused in that area and of so, what is the nature of action taken and the remedial measures to be taken to curb the same, V) whether there is any excess mining done by them, and if so, what is the quantity of excess mining done and assess the environmental compensation apart from the royalty or other penalty to be imposed and also cost of restoration of damage caused, VI) whether on account of unscientific mining or quarrying, any damage has been caused to the topography or terrain of the hill, said to be affected as per the applicant and if so, what are the remedial measures to be taken to restore the same or to prevent any possible danger being caused to the public.

10. The Mining and Geology Department, Krishnagiri Taluk and District will be

the nodal agency for co-ordination and for providing necessary logistics for this purpose.

11. The applicant is also directed to submit a set of papers to the members of the committee within a week, so as to avoid delay in submitting the report.

12. The committee is directed to submit the report to this Tribunal on or before **20.09.2021**, by e-filing in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF along with necessary hard copies to be produced as per rules.

13. The Registry is directed to communicate this order to the members of the committee as well as the official respondents immediately through e-mail, so as to enable them to comply with the direction and for filing their independent response to the allegations made in the application and also for filing their independent report as directed by this Tribunal.

14. For appearance of parties, for filing their independent response and also for consideration of report, post on **20.09.2021**.

Sd/--

.....J.M.
(Justice K. Ramakrishnan)

Sd/--

.....E.M.
(Dr. K. Satyagopal)

O.A. No. 175/2021(SZ)
11th August, 2021. Sr.

THIRU C.KATHIRAVAN, I.A.S.,
CHAIRMAN/
DISTRICT COLLECTOR.

Krishnagiri District
Environment Impact
Assessment Authority,
Room No.30,
Collectorate,
Krishnagiri.

ENVIRONMENTAL CLEARANCE

Lr.No.03/DEIAA-KGI/EC No. 32/2018 dated: 27.08.2018

To

Thiru.M.Venkatraman
S/o.M.Muniappan ,
D.NO.3/245, Azad Nagar,
Krishnagiri Taluk,
Krishnagiri District.

Sir,

Sub: DEIAA - Application for Environment Clearance for the Proposed quarrying and transportation of 1274605 cbm of Rough Stone generated from the existing quarry over an extent of 5.00.0 Hects. in Government land S.F.No.399/1(part-A)of Kallukurukki village of Krishnagiri Taluk Krishnagiri District preferred by Thiru.M.VENKATRAMAN, S/o.M.Muniappan, D.NO.3/245, Azad Nagar, Krishnagiri Taluk, Krishnagiri District - Issue of Environmental Clearance - Reg.

Ref: 1. Thiru.M.VENKATRAMAN Application for Environment Clearance dated 30.04.2018
2. Minutes of the DEAC meeting conducted on 25.08.2018
3. Minutes of the DEIAA meeting held on 27.08.2018

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Details of Minor mineral Activity:-

This has reference to your application first cited. The proposal is for obtaining Environmental Clearance for mining / quarrying of minor mineral rough stone based on the particulars furnished in your application as shown below:

1.	Name of Project Proponent and address	Thiru.M.Venkatraman S/o.M.Muniappan , D.NO.3/245, Azad Nagar, Krishnagiri Taluk, Krishnagiri District
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2.	Location of the Proposed Activity		
	Survey Number and Extent		399/1(part-A) Extent:5.00.0 hect
	Latitude and Longitude		12° 33' 46.37" N to 12° 33' 55.59" N 78° 12' 55.11" E to 78° 13' 03.84" E
	Topo Sheet No.		57 L/02
	Village		Kallukurulki
	Taluk		Krishnagiri
	District		Krishnagiri District
3.	Proposed Activity		
	i.	Minor mineral	Rough Stone
	ii.	Mining Lease Area	5.00.0 Hects.,
	iii.	Approved quantity	1274605 cbm of Rough Stone
	iv.	Depth of Mining	51 mts(including topsoil and burden) for a period upto 2 years 9 months. After reaching 44 mts Bgl. depth, further quarry should be carried out, after obtaining NOC from PWD Ground water division.
	v.	Type of mining	Open cast Shallow mining method.
	vi.	Category (B1/B2)	B2
	vii.	Precise Area Communication	The District Collector krishnagiri, Roc.No.165/2011/Mines-2Dt:19.12.2016
	viii.	Mining Plan approval	The mining plan was approved by Deputy Director Geology and Mining, Krishnagiri Roc.No.165/2011/Mines Dt:04.04.2018
	ix.	Mining lease period	2 years 9 months
4.	Whether Project area attracts any general conditions specified in the EIA notification, 2006 as amended:-		Not attracted Affidavit furnished
5.	Man Power requirement per day		18 Employees
6.	Utilities		
	i.	Source of Water	a. For Drinking and Domestic purpose water will be purchased from approved water vendors. b. For dust suppression and green belt development

			water from the existing bore hole situated near by the quarry area will be used.
	ii.	Quantity of Water Requirement in KLD:	
	a.	Domestic & Drinking	2.5 kilo litre
	b.	Industrial	
	c.	Green Belt & Dust Suppression	1.500 kilo litre
	iii.	Power requirement	
	a.	Domestic purpose	TNEB
	b.	Industrial purpose	Fuels is used for operating machineries and vehicles during the quarrying process and transportation and the fuel required for the entire project life is 1027622 Lts. of HSD.
7.		Cost	
	i.	Project Cost	Rs.34,75,000/-
	ii.	EMP Cost	Rs.2,50,000/-
8.		Public Consultation:-	Not required as per O.M. dated 24.12.2013 of MoEF, GOI
9.		Date of Appraisal by DEAC: Agenda No.	Agenda No.44 of 3 rd meeting of DEAC conducted on 25.08.2018
10.		Date of review / discussion by DEIAA and the Remarks:- The proposal was placed before the DEIAA in its 3 rd meeting on 27.08.2018 as agenda No.44 and the authority after careful consideration, decided to grant Environmental Clearance to the said project of quarrying of rough stone subject to terms and conditions stipulated under the provisions of Environment Impact Assessment Notification, 2006 as amended.	
11.		Validity: This Environmental Clearance is granted to quarry of Rough Stone for the production quantity of 1274605 Cbm of rough stone for the period of 2 years 9 months from the date of execution of the quarrying lease period.	
12.		NBWL Clearance: The proposal area is situated 26.88 km away from The Cauvery north Wild Life Sanctuary and it does not Attract NBWL clearance.	
13.		Special Condition: i) Ground Water Quality test should be conducted periodically. ii) Water Sprinkling arrangement shall be maintained as proposed.	

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| ii) | Environment Management plan should be submitted before the grant of permission. |
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Conditions to be Compiled before / during commencing operations:-

(1) The project proponent shall advertise in at least two local newspapers widely circulated in the region, one of which shall be in the vernacular language informing the public that

- i) The project has been accorded Environmental Clearance.
- ii) Copies of clearance letters are available with the Tamil Nadu Pollution Control Board.
- iii) Environmental Clearance may also be seen on the website of the State Level Environment Impact Assessment Authority.
- iv) The advertisement should be made within 7 days from the date of receipt of the clearance letter and a copy of the same shall be forwarded to the DEIAA.

(2) The applicant has to obtain land use classification as industrial use before issue/renewal of mining lease

(3) NOC from the Standing committee of the NBWL shall be obtained, if protected areas are located within 10 Km from the proposed project site.

(4) The project proponent shall comply the conditions laid down in the Section V, Rule 36 of Tamil Nadu Minor Minerals Concession Rules 1959.

(5) A copy of the Environment Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat / Panchayat union/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.

(6) Quarry lease area should be demarcated on the ground with wire fencing to show the boundary of the lease area on all sides with red flags on every pillar shall be erected before commencement of quarrying.

(7) The proponent shall ensure that First Aid Box is available at site.

(8) The excavation activity shall not alter the natural drainage pattern of the area.

(9) The excavated pit shall be restored by the project proponent for useful purposes.

(10) The proponent shall quarry and remove only in the permitted areas as per the approved Mining Plan details.

(11) The quarrying operation shall be restricted between 7 AM and 5 PM.

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(12). The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations by way of pollution to the environment.

(13). A minimum distance of 15 mts. From any civil structure shall be kept from the periphery of any excavation area.

(14). Depth of quarrying shall be 2m above the ground water table / approved depth of mining whichever is lesser to be considered as a safe guard against Environmental Contamination and over exploitation of resources.

(15). The mined out pits should be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation. The mine closure plan as furnished in the proposal shall be strictly followed with back filling and tree plantation.

(16). Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.

(17). Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.

(18). The explosives shall be stored at site as per the conditions stipulated in the permits issued by the licensing Authority.

(19). Blasting shall be carried out after announcing to the public adequate through public address system to avoid any accident.

(20). A study has to be conducted to assess the optimum blast parameters and blast design to keep the vibration limits less than prescribed levels and only such design and parameters should be implemented while blasting is done. Periodical monitoring of the vibration at specified location to be conducted and records kept for inspection.

(21). The Proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF, GoI on 16.11.2009. (GLC = Ground Level Concentration), (NAAQ = Noise and Ambient Air Quality)

(22). The following measures are to be implemented to reduce Air Pollution during transportation of mineral

(i). Roads shall be graded to mitigate the dust emission.

(ii). Water shall be sprinkled at regular interval on the main road and other service roads to suppress dust.

(23). The following measures are to be implemented to reduce Noise Pollution

(i). Proper and regular maintenance of vehicles and other equipment.

(ii). Limiting time exposure of workers to excessive noise.

(iii). The workers employed shall be provided with protection equipment and earmuffs etc.

(iv). Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.

(24). Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dt: 11.01.2010 issued by the MoE&F, GoI to control noise to the prescribed levels.

(25). Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Assistant Director, Ground Water Division, PWD, Dharmapuri.

(26) Rain water harvesting to collect and utilize the entire water falling in land area should be provided by construction of a storage tank with a capacity of 5,00,000 litres and the rain water harvested in the entire quarry area should be stored in it and used for the quarry purpose like dust prevention, wet drilling, providing water for green belt etc.

(27). Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

(28). Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.

(29). The following measures are to be adopted to control erosion of dumps:-

(i). Retention/ toe walls shall be provided at the foot of the dumps.

(ii). Worked out slopes are to be stabilized by planting appropriate shrub/ grass species on the slopes.

(30). Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by TNPCCB.

(31). Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

(32). Rain water getting accumulated in the quarry floor shall not be discharged directly to the nearby stream or water body. If it is to be let into the nearby water body, it has to be discharged into a silt trap on the surface within the lease area and only the overflow after allowing settling of soil be let into the

nearby waterways. The silt trap should be of sufficient dimensions to catch all the silt water being pumped out during one season. The silt trap should be cleaned of all the deposited silt at the end of the season and kept ready for taking care of the silt in the next season. Photographs of the silt trap should be furnished before commencing quarry operation.

(33). The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, that the ground water is getting depleted due to the quarrying activity, necessary corrective measures shall be carried out. The Assistant Director Ground water Division, PWD Dharmapuri shall monitor.

(34). No tree-felling shall be done in the leased area, except only with the permission from competent Authority.

(35). To take up environmental monitoring of the proposed quarry site before, during and after the mining activities including vibration study data, water, air & flora/fauna environment, slurry water generated/disposed and method of disposal, involving a reputed academic Institution and it should be monitored by the District Environmental Engineer, TNPCB, Krishnagiri on yearly basis.

(36). It shall be ensured that the total extent of nearby quarries (existing, abandoned and proposed) located within 500 meter radius from the periphery of this quarry is not exceeding 25 hectares within the mining lease period of this application.

(37). It shall be ensured that there is no habitation is located within 500 meter radius from the periphery of the quarry site and also ensure that no hindrance will be caused to the people of the habitation located within 500m radius from the periphery of the quarry site

(38). Ground water quality monitoring should be conducted once in 3 Months.

(39). Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road

(40). Free Silica test should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF, GOI once in three months.

(41). Air sampling at intersection point should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF, GOI periodically once in six months.

(42). Bunds should be provided at the boundary of the project site and it should be properly maintained.

(43). The project proponent shall undertake plantation/ afforestation work by planting the native species on all side of the lease area at the rate of 400/Ha. Suitable tall tree saplings should be planted on the bunds and other suitable areas in and around the work place.

(44). At least 10 Neem trees should be planted around the boundary of the quarry site.

(45). Floor of excavated pit to be leveled and sides to be sloped with gentle slope (Except for granite quarries) in the mine closure phase.

(46). The Project Proponent shall ensure a minimum of 2.5 of the annual turnover will be utilized for the CSR Activity.

(47). The Project Proponent shall provide solar lighting system to the nearby villages.

(48). The Project Proponent shall comply with the mining and other relevant rules and regulations where ever applicable

(49). Rainwater shall be pumped out Via Settling Tank only

(50). Earthen bunds and barbed wire fencing around the pits with green belt all along the boundary shall be developed and maintained.

(51). As per MoEF & CC, Govt, Office Memorandum dated 30.03.2015, prior clearance from Forestry & Wild Life angle including clearance from obtaining committee of the National Board for Wild life as applicable shall be obtained before starting the quarrying operation, if the project site is located within 10KM from National Park and Sanctuaries.

(52). The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.

(53) Safety equipments to be provided to all the employees.

(54) Safety distance of 50 m has to be provided in case of railway, reservoir, canal/odai

(55) The Assistant / Deputy Director Department of Geology and Mining shall ensure that the proponent has engaged the blaster with valid Blasting license /certificate obtained from the competent authority before execution of mining lease.

(56) The proponent shall furnish the Baseline data covering the Air, Water, Noise and land environment quality for the proposed quarry site before execution of mining lease.

(57) The proponent shall erect the pillars in accordance with the Rules for depicting GPS details in the earmarked boundary of the quarry site to monitor electronically before execution of mining.

(58) The proponent shall furnish the data obtained from the Public Works Department regarding the details of ground water table in the quarry site.

(59) The proponent has to provide insurance protection to the workers in the case of existing mining or provide the affidavit in case of fresh case before execution of mining lease.

(60) The proponent has to display the name board at the quarry site showing the details of proponent, leased period, extent etc., with respect to the existing activity before execution of mining.

(61) Heavy earth machinery equipments if utilized, after getting approval from the competent authority.

(62) The environmental norms shall be monitored by the District Environmental Engineer, Tamil Nadu Pollution Control Board, Krishnagiri .

(63) The Assistant Director Public Works Department, Ground Water Division Dharmapuri shall monitor whether the quarrying activity is carried out above the ground water level on yearly basis.

(64) NOC for sanitary certificate shall be obtained from the Deputy Director of Health Services, Krishnagiri.

(65) Yearly medical examination of the quarry workers should be carried out by a registered medical practitioner and the report should be filed in the quarry office in a separate file and copy should be sent to the Deputy Director, Health Services, Krishnagiri.

(66) Closed circuit camera should be erected at the quarry site and the passage of vehicles in and out of the quarry should be recorded and the footage of the recordings of the camera should be maintained and should be produced before the enforcing officials when ever called for.

(67) Vehicles used for transportation of quarried materials should be fitted with GPS and monitored.

(68) Pit Mouth register should be maintained in online

(69) Auditor report on the annual turnover amount should be submitted to the District Collector within one month from the end of the financial year.

(70) 02.5% of the turn over amount should be utilized for the CSR activity after consultation with the District Collector.

B. General Conditions:

- (1) EC is given only on the factual records, documents and the commitment furnished in non judicial stamp paper by the proponent.
- (2) The Proponent shall obtain the Consent for Establishment from the TNPC Board before commencing the activity.
- (3) No change in mining technology and scope of working should be made without prior approval of the DEIAA, Tamil Nadu.
- (4) No change in the calendar plan including excavation, quantum of mineral (minor mineral) should be made.
- (5) Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- (6) Effective safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to excavation of earth.
- (7) A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.
- (8) Mineral handling area shall be provided with adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
- (9) Vehicular emissions shall be kept under control and be regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying them mineral shall not be overloaded.
- (10) Access and haul roads to the quarrying area should be restored in a mutually agreeable manner where these are considered unnecessary after extraction has been completed.
- (11) All Personnel shall be provided with protective respiratory devices including safety shoes, Masks, gloves etc. Supervisory people should be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.

- (12) Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personal protective measures such as masks, gloves, boots etc.
- (13) Workers/labourers shall be provided with facilities for drinking water and sanitation facility for Female and Male separately.
- (14) The project proponent shall ensure that child labour is not employed in the project as per the sworn affidavit furnished.
- (15) The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its regional office located at Chennai.
- (16) The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
- (17) This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance
- (18) The DEIAA, Krishnagiri may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.
- (19) The DEIAA, Krishnagiri may cancel the environmental clearance granted to this project under the provisions of EIA Notification, 2006, at any stage of the validity of this environmental clearance, if it is found or if it comes to the knowledge of this DEIAA.TN that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the environmental clearance.
- (20) Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
- (21) The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, draft Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006 and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.

(22) Afforestation area should be increased with suitable trees.

(23) Adequate green belt area shall be developed as proposed.

(24) The Periodical analysis of Air, dust, vibration and noise to be done while mining

(25) Any other conditions stipulated by other Statutory/ Government authorities shall be complied.

(26) Any appeal against this environmental Clearance shall lie with the Honble National Green Tribunal, if preferred within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act 2010.

Sd/-C.Kathiravan
CHAIRMAN DEIAA-KGI/
DISTRICT COLLECTOR,
KRISHNAGIRI.

//True Copy//By Order//


For CHAIRMAN DEIAA-KGI/
DISTRICT COLLECTOR,
KRISHNAGIRI.

Copy to

1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi
2. The Principal Secretary, Environment and Forest Department, Government of Tamil Nadu, Tamil Nadu.
3. The Principal Secretary to Government, Industries Department, Government of Tamil Nadu, Tamil Nadu.
4. The Additional Principal Chief Conservator of Forests, Regional Office (SE), 34, HEPC Building 1st & 2nd Floor, Cathedral Garden Road, Nungambakkam, Chennai-34.
5. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex East Arjun Nagar, New Delhi 110 032.
6. The Member Secretary, State Level Environmental Impact Assessment Authority Tamil Nadu Panagal Building Saidapet, Chennai
7. The Chairman Tamil Nadu Pollution Control Board, 76.Mount Salai (Guindy, Chennai-32)
8. The Commissioner of Geology and Mining, Guindy, Chennai-32
9. E1 Division, Ministry of Environment and Forests Paryavaran Bhawan, New Delhi.
10. File No.03/ DEIAA/KGI/2018.

CONSENT ORDER NO. 1905118099048 DATED: 28/03/2019.

PROCEEDINGS NO.F.2086HSR/RS/DEE/TNPCB/HSR/W/2019 DATED: 28/03/2019

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE – DIRECT -M/s. M VENKATRAMAN ROUGH STONE QUARRY , S.F.No. 399/1 (Part-A), KALLUGURIKKI village Krishnagiri Taluk and Krishnagiri District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

Ref: 1.Unit's OCMMS application No. 18099048/dt. 12-03-2019 for CTO / Air & Water / direct.
2.IR.No : F.2086HSR/RS/AEE/HSR/2019 dated 26/03/2019
3.Minutes of the 182 Th District Consent Clearance Committee Meeting held on 28.03.2019 (Item No.HSR182-13)

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor,
M/s . M VENKATRAMAN ROUGH STONE QUARRY
S.F No.399/1 (Part-A),
KALLUGURIKKI Village,
Krishnagiri Taluk,
Krishnagiri District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2020

S. PALANISAMY Digitally signed by S.
PALANISAMY
Date: 2019.03.28 21:44:50 +05'30'
**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
HOSUR**

To
The Proprietor,
M/s. M VENKATRAMAN ROUGH STONE QUARRY,
Kallukurukki Village, Krishnagiri Taluk, Krishnagiri District,
Pin: 635001

Copy to:

- 1.The Commissioner, KRISHNAGIRI-Panchayat Union, Krishnagiri Taluk, Krishnagiri District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore for favour of kind information.
4. File

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Rough Stone Quarrying over an extent of 5.00.0 Hects, in Government Land S.F.No.399/1(Part-A) of Kallukuruki Village of Krishnagiri Taluk & district	1226973	Cu.M/2year & 9 Months
2.	Top Soil	47632	Cu.M/2year & 9 Months

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	2.5	On Industrys own land
Effluent Type : Trade Effluent			

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos				
			Sewage		Trade Effluent		
			01				
1.	pH		5.5 to 9				
2.	Temperature	oC	-				
3.	Particle size of Suspended solids	-	-				
4.	Total Suspended Solids	mg/l	30				
5.	Total Dissolved solids (inorganic)	mg/l	-				
6.	Oil & Grease	mg/l	-				
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20				
8.	Chemical Oxygen Demand	mg/l	-				
9.	Chloride (as Cl)	mg/l	-				
10.	Sulphates (as SO4)	mg/l	-				
11.	Total Residual Chlorine	mg/l	-				
12.	Ammonical Nitrogen (as N)	mg/l	-				
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-				
14.	Free Ammonia (as NH3)	mg/l	-				
15.	Arsenic (as As)	mg/l	-				
16.	Mercury (as Hg)	mg/l	-				
17.	Lead (as Pb)	mg/l	-				
18.	Cadmium(as Cd)	mg/l	-				
19.	Hexavalent Chromium (as Cr+6)	mg/l	-				
20.	Total Chromium (as Cr)	mg/l	-				
21.	Copper (as Cu)	mg/l	-				
22.	Zinc (as Zn)	mg/l	-				
23.	Selenium (as Se)	mg/l	-				
24.	Nickel (as Ni)	mg/l	-				
25.	Boron (as B)	mg/l	-				
26.	Percent Sodium	%	-				
27.	Residual Sodium Carbonate	mg/l	-				
28.	Cyanide (as CN)	mg/l	-				
29.	Fluoride (as F)	mg/l	-				
30.	Dissolved Phosphates(as P)	mg/l	-				
31.	Sulphide (as S)	mg/l	-				
32.	Pesticides	mg/l	-				
33.	Phenolic Compounds (as C6H5OH)	mg/l	-				
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-				
35.	Radioactive materials b). Beta emitters	micro curie/ml	-				
36.	Fecal Coliform	MPN/100ml	-				

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in SI No.3 above or to achieve the zero liquid discharge of effluent as applicable.

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
 - a. Industrial Cooling, Spraying in mine pits or boiler feed.
 - b. Domestic purpose.
 - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
 - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
 - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
 - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
 - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
 - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Additional Conditions:

- 1.The unit shall maintain the Septic Tank, Soak Pit arrangement provided for the treatment and disposal of sewage.
- 2.The Unit shall comply with the conditions imposed by District Level Environment impact Assessment Authority, Tamilnadu in the Environmental Clearance issued to the unit vide Letter No.03/DEIAA-GK1/EC No.32/2018/dt.27.08.2018
- 3.The unit shall comply with the conditions stipulated in the quarry lease deed of The District Collector, Krishnagiri District dt.11.06.2010.
- 4.Quarrying operation should be carried out in systematic, scientific and eco-friendly manner and in accordance with the approved mining plan.
- 5.The unit shall ensure that there shall not be any adverse impacts due to quarrying operation to the environment.
- 6.The consents do not absolve from obtaining permission/clearance from other authorities or other statutes as applicable.
- 7.The consents issued are subject to the final outcome of NGT(SZ)-165/2013

S. PALANISAMY Digitally signed by S. PALANISAMY
Date: 2019.03.28 21:45:27 +05'30'

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
HOSUR**

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
 - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
 - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
 - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

S. PALANISAMY Digitally signed by S
PALANISAMY
Date: 2019.03.28 21:46:11 +05'30'
**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
HOSUR**

CONSENT ORDER NO. 1905218099048 DATED: 28/03/2019.

PROCEEDINGS NO.F.2086HSR/RS/DEE/TNPCB/HSR/A/2019 DATED: 28/03/2019

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –DIRECT –M/s. M VENKATRAMAN ROUGH STONE QUARRY , S.F.No. 399/1 (Part-A), KALLUGURIKKI villageKrishnagiri Taluk and Krishnagiri District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

Ref: 1.Unit's OCMMS application No. 18099048/dt. 12-03-2019 for CTO / Air & Water / direct.
2.IR.No : F.2086HSR/RS/AEE/HSR/2019 dated 26/03/2019
3.Minutes of the 182 Th District Consent Clearance Committee Meeting held on 28.03.2019 (Item No.HSR182-13)

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor,
M/s . M VENKATRAMAN ROUGH STONE QUARRY
S.F No.399/1 (Part-A),
KALLUGURIKKI Village,
Krishnagiri Taluk,
Krishnagiri District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2020

Digitally signed by S.
PALANISAMY
Date: 2019.03.28 21:49:08
+05'30'
S. PALANISAMY
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
HOSUR

To
The Proprietor,
M/s. M VENKATRAMAN ROUGH STONE QUARRY,
Kallukurukki Village, Krishnagiri Taluk, Krishnagiri District,
Pin: 635001

Copy to:

- 1.The Commissioner, KRISHNAGIRI-Panchayat Union, Krishnagiri Taluk, Krishnagiri District .
 2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
 3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore for favour of kind information.
 4. File
-

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Rough Stone Quarrying over an extent of 5.00.0 Hects, in Government Land S.F.No.399/1(Part-A) of Kallukuruki Village of Krishnagiri Taluk & district	1226973	Cu.M/2year & 9 Months
2.	Top Soil	47632	Cu.M/2year & 9 Months

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm3/hr
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	Loading and Unloading	Fugitive	Dust suppression system/Fogging system	

- 3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks
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Annexure enclosed if applicable. :-

- 3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	50 80	20 80
2.	Nitrogen Dioxide (NO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM ₁₀	Annual 24 hours	microgram/m ³ microgram/m ³	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM _{2.5}	Annual 24 hours	microgram/m ³ microgram/m ³	40 60	40 60
5.	Ozone (O ₃)	Annual 24 hours	8 Hours 1 Hour	100 180	100 180
Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m ³ microgram/m ³	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m ³ miligram/m ³	02 04	02 04
8.	Ammonia (NH ₃)	Annual 24 hours	microgram/m ³ microgram/m ³	100 400	100 400
9.	Benzene (C ₆ H ₆)	Annual	microgram/m ³	5	5
10.	Benzo(O) Pyrene (BaP) –particulate phase only	Annual	nanogram/m ³	01	01
11.	Arsenic (As)	Annual	nanogram/m ³	06	06
12.	Nickel (Ni)	Annual	nanogram/m ³	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	Day Time	Night Time
Commercial Area	65	55

- All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
- The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
- The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
- The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.

- 33
8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
 9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

Additional Conditions:

- 1.The Unit shall comply with the conditions imposed by District Level Environment impact Assessment Authority, Tamilnadu in the Environmental Clearance issued to the unit vide Letter No. 03/DEIAA-GK1/EC No.32/2018/dt.27.08.2018
- 2.The unit shall comply with the conditions stipulated in the quarry lease deed of The District Collector, Krishnagiri District dt.11.06.2010.
- 3.The Unit shall sprinkle water to arrest to fugitive dust emission from drilling blasting, loading and transport operations so as to satisfy the Ambient Air Quality Standards prescribed by the Board.
- 4.Quarrying operation should be carried out in systematic, scientific and eco-friendly manner and in accordance with the approved mining plan.
- 5.The unit shall ensure that there shall not be any adverse impacts due to quarrying operation to the environment.
- 6.The unit shall continue to develop green belt around the periphery of the unit.
- 7.The consents do not absolve from obtaining permission/clearance from other authorities or other statutes as applicable.
- 8.The consents issued are subject to the final outcome of NGT(SZ)-165/2013

S. PALANISAMY Digitally signed by S. PALANISAMY
Date: 2019.03.28 21:49:44 +05'30'
**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
HOSUR**

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

S. PALANISAMY Digitally signed by S.
PALANISAMY
Date: 2019.03.28 21:50:27 +05'30'
**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
HOSUR**

From:
Dr. S. Prabhakar, I.A.S.,
District Collector,
Krishnagiri.

To
The Sub Registrar (Joint-1),
Krishnagiri.

Roc.165/2011/Mines dated. 19.06.2019.

Sir,

Sub : Mines and Minerals - Minor Minerals - Rough stone - Krishnagiri District and Taluk - Kallukurukki Village - quarry lease for Rough Stone Granted for two years and nine months in Government land SF.No. 399/1 (part-A) over an extent of 5.00.0 Hect. to Thiru M. Venkatraman, S/o M. Muniappan, D.No. 3/245 Azad Nagar, Krishnagiri Town and Taluk - Lease agreement sent for registration - regarding

- Ref: 1. The District Collector, Krishnagiri Proceedings Roc. 612/2009/Mines dated 27.10.2009.
- 2. The District Collector, Krishnagiri Proceedings Roc 165/2011/Mines dated 19.06.2019.

In the refernces cited, a quarry lease for Rough Stone over an extent of 5.00.0 Hect. in Government land S.F.No 399/1 (part-A) of Kallukurukki Village of Krishnagiri Taluk and District granted vide the District Collector, Proceedings Roc. 612/2009/Mines dated 27.10.2009 has been granted based on the orders of the Hon'ble High court, Madras order dated 08.03.2016 in W.P No. 2114/2016 and order dated 30.8.2017 in W.A No. 983/2017 in CMP No. 13762/2017 for a period of two years Nine Months from the date of execution of lease deed and as per the provisions of Rule 8 (1) of the Tamil Nadu Minor Mineral Concession Rules 1959 to Thiru M. Venkatraman, S/o M. Muniappan, D.No. 3/245 Azad Nagar, Krishnagiri Town and Taluk. The lease agreement was executed on 19.06.2019 and the lease period is Two years Nine Months from 19.06.2019 to 18.03.2022.

The lessee to Thiru M. Venkatraman, S/o M. Muniappan, D.No. 3/245 Azad Nagar, Krishnagiri Town and Taluk has been instructed to register the lease agreement at the Sub Registrar Joint -1 Krishnagiri.

In this connection I am to inform you that the stamp duty worked out on the basis of the average seigniorage fee calculated on the anticipated production of 1274605 cbm of Rough Stone planned during the entire lease period of 02 years Nine Months and security deposit remitted by the lessee is as detailed below.

Anticipated Seigniorage fee for 1274605 cbm of Rough Stone planned for production @ Rs.59/- per cbm of Rough Stone	: Rs. 7,52,01,695/-
Security Deposit	: Rs. 1,25,000/-
Area Assessment	: Rs. 2,063/-
Total	: Rs 7,53,28,758/-
Stamp duty at the rate of 1%	: Rs. 7,53,288/- (or)
Total value of Stamp papers.	: Rs. 7,53,500/-

1



தமிழ்நாடு தமில்நாடு TAMILNADU

X 215102

18/3/19
1904
2019

M. Muniappan
S/o M. Muniappan

B. R. SATHISH KUMAR
S. V. No: 6579/88
Krishnagiri, Tamilnadu.

LEASE DEED FOR QUARRYING AND CARRYING AWAY MINOR MINERALS BY PRIVATE PERSONS

(APPENDIX - I)

(Sec Rule 8 of Tamil Nadu Minor Mineral Concession Rules 1959 and Krishnagiri District Collector's Pro. No. 165/2011(Mines-2) dated 19.06.2019

THIS INDENTURE MADE THIS 19th day of June - 2019 between the Governor of Tamil Nadu (hereinafter referred to as "the Lessor" which expression shall where the context so admits include his successors in office and assigns) of the one part, and Thiru M. Venkatraman, S/o M. Muniappan, D.No. 3/245 Road Nagar, Krishnagiri (hereinafter called "the lessee" which expression shall where the context so admits include his heirs, executors, administrators, legal representatives and assigns) of the other part.

M. Venkatraman

LESSEE

DISTRICT COLLECTOR

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Contains 25 sheets of 1 Sheet.
Registering Officer



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WHEREAS the lessee has been the successful bidder in a sealed tender cum public auction conducted by the Government of Tamil Nadu (hereinafter referred as "the Government") for the lease of land in Krishnagiri district for the purpose of quarrying rough stone, jelly and sized stone and has deposited with the Collector of Krishnagiri a sum of Rs. 1,25,000/- (Rupees one lakh twenty five thousand only) at State bank of India, Krishnagiri on 14.06.2019 as security for the due and faithful performance by the lessee of the covenants and conditions on the part of the lessee hereinafter contained. The lessee had remitted a sum of Rs. 1,25,000/- towards one time lease amount.

WHEREAS the lessee has been granted a quarry lease for Rough Stone over an extent of 5.00.0 Hect in Government land S.F No. 399/1 (Part-A) of Kallukurukki Village Krishnagiri Taluk and District under tender cum action system for a period of five years from 11.06.2010 to 10.06.2015. The Hon'ble High Court Madras in the Order dated 08.03.2016 in W.M.P. No. 1858/2016 in W.P. 2114/2016 have allowed the Writ petition by observing that, the petitioner can be permitted to carry on the quarrying operation for the period of 2 years and 9 months, which is the un-utilized period from 11.06.2010 to 11.03.2013 provided the petitioner satisfied all the requirements under the provisions of the Tamil Nadu Minor Mineral Concession Rules, 1959 have directed the District Collector to grant lease to compensate the non-operative period of two years and nine months and the W.A No. 983/17 in CMP No. 13762/17 have not entertained the writ appeal and dismissed it with a direction to the appellant (The District Collector, Krishnagiri) to reconsider the extending the period of lease and the lessee requested to grant permission over an extent of 5.00.0 Hect only in S.F No. 399/1 (Part-A) of Kallukurukki Village Krishnagiri Taluk and District for a period of two years and nine months.

AND WHEREAS the lessor has agreed to grant the lessee, a lease of the lands and premises hereinafter described, as per Tamil Nadu Minor Mineral Concession Rules, 1959 (herein after called "The Rules").

NOW THESE PRESENTS WITNESS AS FOLLOWS:-

1. The lessor hereby demises to the lessee all those several pieces or parcels of land situate in the village of Kallukurukki in the Sub Registration District of Krishnagiri in the State of Tamil Nadu being more particularly described in the Schedule hereunder written and delineated in the map or plan hereunto annexed and there in coloured.

2. There are included in the said demise and for the purposes thereof the liberties following:-

- (1) To get rough stone, jelly and sized stones from the said demised pieces of land.

M. S. S. S. S. S.

LESSEE

Document No. 1974 of 2019 of Book 1
Contains 2 sheets 2 sheet.
Registering Officer

DISTRICT COLLECTOR

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(2) For the purpose aforesaid to use any water in or under the said demised pieces of land and to divert the same and to make or construct any water courses or ponds so, however, that nothing shall be done in the exercise of this authority which shall interfere with the rights of any adjoining owners or tenants of the lessor in respect of such water.

(3) Generally to do all things which shall be convenient or necessary for getting the rough stone, jelly etc. hereby authorised to be got and for removing and disposing thereof as aforesaid.

3. There are excepted from and reserved to the lessor out of this demised-

(1) All earth, minerals and other substances not hereinbefore expressly authorised to be got from the demised lands by the lessee.

(2) Liberty for the lessor or other persons authorised by them to search for, work, get, carry away and dispose of the excepted minerals and other substances and for such purposes to have the right of ingress, egress and regress over the said demised pieces of land and to make, erect and use all pits, machinery, buildings, roads and other necessary works and conveniences provided that the rights hereby reserved shall be exercised in such a way as to cause as little obstruction as possible to the lessee in the use and enjoyment of his rights hereunder and that reasonable compensation for damages caused by any such obstruction shall be paid to the lessee the amount thereof and in case of difference to be settled by arbitration as hereinafter provided.

4. This said premises shall be held by the lessee for the term of TWO YEARS NINE MONTHS from the ~~MINUTE~~ day of ~~JUN~~ 2019 to the ~~EIGHTH~~ day of ~~MAY~~ 2022 which shall however be determinable as hereinafter provided.

5. The lessee shall pay during the said term the area assessment the cess and seigniorage fee or dead rent which ever is greater, for the minerals removed or consumed at the rates prescribed from time to time in appendix II of the rules.

(1) The said seigniorage fee as prescribed in appendix II from time to time shall be paid before the same is removed from the demised pieces of land. The mode of payment of the same shall be indicated by the District Collector from time to time.

(2) The lessee hereby covenants that any fee, cess, rent, rates or any other sum due to the Government if not paid within the stipulated period will pay with interest as envisaged in the rules.

6. The lessee hereby covenants with the lessor as follows:-

(1) To pay the assessment, cess and seigniorage fee or dead rent which ever is greater and other amounts due to the Government, on the days and in the manner aforesaid.

(2) To bear, pay and discharge all existing and future rates, taxes, assessment, duties, impositions, outgoings and burdens whatsoever imposed or charged upon the demised premises or the produce thereof or the land assessment, the cess and the seigniorage fee or dead rent hereby reserved or upon the owner or occupier in respect thereof or payable by either in respect thereof except such charges or impositions as the lessee is or may hereby be by law exempted from.

M. J. M. ...
LESSEE

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Registering Officer	



(16)



(3) Before digging or opening any part of the said demised pieces of land for rough stone, jelly etc. carefully remove the surface soil and lay aside and store the same in some convenient part of the said demised piece of land until the land from which it has been removed is again restored to a state fit for cultivation as hereinafter provided.

(4) To effectually fence off the same demised pieces of land from the adjoining lands and to keep the fences in good repairs and condition.

(5) Not to assign, underlet or part with the possession of the demised premises or any part thereof without the written consent of the lessor first obtained.

(6) After working out any part of the said demised pieces of land forthwith to level the same and replace the surface soil thereof and slope the edges where necessary so as to afford convenient connection with the adjoining land.

(7) That the lessee shall keep correct accounts in such form as the Collector shall from time to time require and direct showing the quantities and other particulars of the mineral obtained by the lessee from the said lands and also the number of persons employed in carrying on the said quarrying operations therein and shall from time to time when so directed by the Collector prepare and maintain complete and correct plans of all mines and workings in the said lands and shall allow any officer thereunto authorized by the Government from time to time and at any time to examine such accounts and any such plans and shall when so required supply and furnish to the Government all such information and returns regarding all or any of the matters aforesaid, the Government shall from time to time require and direct.

(8) That the lessor's agents, servants and workmen shall be at liberty at all reasonable times during the said term to inspect and examine the works carried on by the lessee under the liberties herein before granted and the lessee shall and will from time to time and at all times during the said term hereby granted conform to and observe all orders and regulations which the lessor or his authorized agents as the result of such inspection may from time to time see fit to impose to keep the premises in good and substantial repair, order and condition or in the interest of public health and safety.

(9) That the lessee shall not without the express sanction in writing of the Collector cut down or injure any timber or trees on the said lands but he may clear away brush wood or undergrowth which interferes with any operations authorized by these presents.

(10) That if the lands shall be used for any purpose other than quarrying for rough stone, jelly etc. or if they are not under or at any time cease to be used for the said purpose the lessor shall be at liberty to terminate the lease without notice.

(11) That this lease may be terminated in respect of the whole or any part of the premises by six months notice in writing on either side.

(12) That on such determination the lessee shall have no right to compensation of any kind.

M. S. ...

LESSEE

Instrument No. <u>1904</u> of 2019 of Sub. I. Contains <u>25</u> acres <u>4</u> Sheet. Registering Officer
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DISTRICT COLLECTOR





(13) That the land assessment, cess and seigniorage, rents or other amounts payable under these presents, shall be recoverable under the provisions of Tamil Nadu Revenue Recovery Act 1864 (Tamil Nadu Act II of 1864) or any subsisting statutory modification thereof.

(14) At the determination of the lease to deliver up the demised premises in such condition as shall be in accordance with the provisions of these presents save that the lessee shall, if so required by the lessor, restore in manner provided by the foregoing covenant in that behalf the surface of any part of the land which has been occupied by the lessee for the purpose of the works hereby authorized and has not been so restored.

(15) That the lessor shall abide by the conditions laid down in the payment of Wages Act 1936, the Mines Act 1952 (Central Act XXXV of 1952) and the Indian Explosives Act, 1884 (Central Act IV of 1884), Metalliferous Mines Regulations, 1961, Mines and Minerals (Development and Regulation) Act, 1957 and rules made there under.

(16) The lessee shall comply with the provision of labour laws applicable to quarries and any contravention of the provisions shall attract legal proceedings of the appropriate Government.

(17) After signing this agreement and in the sketch of P.M.B, the lessee has no rights to question about the measurement of the area leased out, lease conditions and other related matters.

(18) On any account neither the lease period can be extended nor renewed for a further period.

(19) (a) On execution of these presents, the lessee has to take possession of the leasehold area immediately by giving proper acknowledgement.

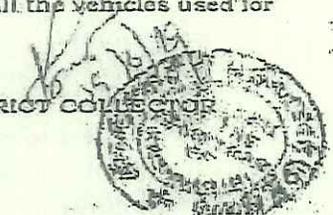
(b) On the date of expiry of the lease period, the lessee shall hand over the leased out area to the Village Administrative Officer concerned through an affidavit, and the acknowledgement obtained from the Village Administrative Officer for having done so shall be handed over to the Taluk Tahsildar concerned under intimation to the concerned Revenue Divisional Officer and the District Collector.

(20) The lessee hereby covenants to get the lease agreement registered at his expenses under clause (d) of sub section (1) of section 17 of Registration Act 1908.

(21) The lessee shall remove, or allow removal and transportation of the mineral prescribed from the area where quarrying is permitted only after obtaining bulk transport permit and authenticated despatch slips in the forms prescribed in Appendices XII and XIII to these rules, from the Deputy Director (Geology and Mining) Krishnagiri. The lessee or his men shall issue the facsimiled despatch slips to the vehicles used for removal or transportation of the mineral furnishing all the particulars in the despatch slips specifically indicating the vehicle number, the quantity of the mineral allowed to be transported by the vehicle by using that despatch slip and the date and time of issue of the despatch slip to the vehicle. All the vehicles used for

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LESSEE

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Registering Officer			



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Transporting minor mineral from the leased out area shall accompany with the individual despatch slips for the quantity of the minerals available in the vehicle at all the times of transportation of the mineral by the vehicles and produce them for check and verification by the competent authorities.

(22) Any violation of the above condition will lead to penal action under Tamil Nadu Minor Mineral Concession Rules 1959 read with Mines and Minerals (Development and Regulation) Act 1957 (hereinafter called the Act).

(23) (a) Only rough stone, jelly and sized stone must be quarried and the lessee should not quarry big granite blocks or ornamental stone of export worthy blocks to be used for cutting and polishing.

(b) If it is found that the lessee is producing granite blocks for cutting and polishing and for export, the lease granted in these presents will be cancelled, with forfeiture of security deposit to the Government and penal action will be initiated as per Mines and Minerals (Development & Regulation) Act 1957.

(24) The lessee has to form approach road at his own cost and the Government will not be responsible for dispute if any with or nearby Pattadara or other third parties.

(25) The lessee has to quarry according to the provisions of Mines and Minerals (Development and Regulation) Act 1957, Metalliferous Mines Regulations 1961 and the rules made thereunder.

(26) The lessee should maintain at his cost boundary pillars, proper sign board indicating the survey number and extent, period of lease, name of the lessee and maintain the sign board during the lease period.

7. The lessor hereby covenants with the lessee that the lessee paying the land assessment, the cess and the seigniorage fee hereby reserved and observing and performing the several covenants and stipulations on the part of the lessee herein contained shall peacefully hold and enjoy the premises, liberties and powers hereby demised and granted during the said term without any interruption by the lessor or any persons rightfully claiming under or in trust for him.

8. It is hereby further agreed between the parties as follows:-

(1) If any part of the land assessment, cess or seigniorage hereby reserved shall be unpaid for thirty days after becoming payable (whether formally demanded or not), or if the lessee which the demised premises or any part thereof remain vested in him, shall become insolvent or if any covenant on the lessee's part herein contained shall not be performed or observed, then and in any of the said cases it shall be lawful for the lessor at any time thereafter to declare the whole or any part of the said security deposit of Rs. 1,25,000/- to be forfeited and also to re-enter upon the demised premises or any part thereof in the name of the whole and thereupon the demise shall absolutely determine but without prejudice to the rights of action of the lessor in respect of any breach or non-observance of the lessee's covenants herein contained.

M. RAJESWARAN

LESSEE

Document No. 1904 of 2019 of Deptt.
Contains 25 pages 6 sheets
Registering Officer

DISTRICT COLLECTOR



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c) At any cost the blasting activity should be carried out under the Supervision of Mines Manger / Mines mate

d). If any accident occur in the quarry area the lessees should give intimation to the Director of Mines safety Bangalore and District Collector, Krishnagiri at once and lessee is solely responsible for any violation.

26. II) சிறப்பு நிபந்தனைகள்:

- i. குவாரி குத்தகை வழங்க உத்தேசிக்கப்பட்டுள்ள குவாரிக்கு அருகிலுள்ள பட்டர் நிலங்களுக்கு 7.5 மீட்டர் பாதுகாப்பு இடைவெளியும், அரசு நிலங்களுக்கு 10 மீட்டர் பாதுகாப்பு இடைவெளியும் விட்டு குவாரிப்பணி செய்யவேண்டும்.
- ii. அருகிலுள்ள கிராம சாலைகளுக்கு 10 மீட்டர் பாதுகாப்பு இடைவெளியும், இது கெட்டுக்காலவைக்கு 50 மீட்டர் பாதுகாப்பு இடைவெளியும் விட்டு குவாரிப்பணி செய்யவேண்டும்.

III) சாதுவரன் அறிவுரை பணி செய்வதற்கான நிபந்தனைகள்:

- (1) குத்தகை காலம் குத்தகை ஒப்பந்தப்பத்திரம் நிறைவேற்றும் நாளிலிருந்து இரண்டு ஆண்டு ஒன்பது மாதங்களாகும்.
- (2) குவாரி குத்தகை வழங்கப்பட்ட இடத்திற் குவாரி செய்யும் வேலித்தண்டி/குண்டித்தண்டி/கட்டிக்கல்/சக்கை மற்றும் ஜல்லி ஆகியவற்றையே மேற்படி இடத்திலிருந்து வெளியில் எடுத்துச் செல்லதற்கு முன்பு அவை ஒதுக்கொன்றிருக்கும் அலுவலரிடமிருந்து வசூலிக்கும் சீலியாகே தீர்வை செலுத்தி கிரவுண்டிங், பர்மிட் மற்றும் நடைக்கட்டு பெற்ற பின்புதான் மேற்படி கனிமவகளை குவாரியிலிருந்து வெளியில் எடுத்துக் கொள்ள வேண்டும். 1959 ஆம் வருடத்திய தமிழ்நாடு சிறுகனிம சலுகை விபிஎன். இவ்வாறு 11-ல் அங்கீகரிக்கப்பட்ட அளவை நிர்ணயிக்கப்படும் வகையில் மாபு தீர்வை செலுத்த வேண்டும் மேற்கண்ட தொகையைத் தவிர துரளல் அங்கீகரிக்கப்பட்ட நிர்ணயிக்கப்படும் இது தொகைகளையும் குத்தகைதாரர் செலுத்த வேண்டும்.
- (3) குத்தகை இடத்திற்கு அருகிலுள்ள குடியிருப்புகள், கட்டடங்கள், நிர்நிலைகள், குளங்கள், கரைகள், மரங்கள், சாலைகள், வண்டிப்பாதைகள், நடைபாதைகள் மற்றும் இதர பொதுச் சொத்துக்களுக்கு பாதுகாப்பில்லாமல் குவாரி செய்ய வேண்டும்.
- (4) குத்தகை வழங்கப்பட்ட இடத்திற்கு அருகாமையில் உள்ள பட்டாநாடார்கள் மற்றும் பொது மக்களுக்கு பாதுகாப்பில்லாமல் குவாரி செய்ய வேண்டும்.
- (5) அ) குத்தகை வழங்கப்பட்ட இடத்திற்கு அருகிலுள்ள ரயில்பாதைகள், சாலைகள், மின்சாரம் மற்றும் தொலைபேசி கம்பிகளுக்கு 50 மீட்டரும், குடியிருப்பு பகுதியிலிருந்து 300 மீட்டரும், நடைபாதைகள், கிராம சாலைகளுக்கு 10-மீட்டரும் பாதுகாப்பு இடைவெளி விட்டு குவாரி செய்ய வேண்டும்.
ஆ) அருகிலுள்ள அரசு நிலங்களுக்கு 10 மீட்டர் பாதுகாப்பு இடைவெளி விட்டு குவாரி பணி செய்ய வேண்டும்.
இ) அருகிலுள்ள பட்டா நிலங்களுக்கு 7.5 மீட்டர் பாதுகாப்பு இடைவெளி விட்டு குவாரி பணி செய்ய வேண்டும்.
- (6) பூசப்பட்ட அடர்ந்தெண்ணெய் (அல்லது) அரசால் அதிகாரம் வழங்கப்பட்ட அலுவலரை குத்தகை வழங்கப்பட்ட இடத்திற்குப் பார்வையிடவும், குவாரி பதிவேடுகள், ஆவணங்கள் மற்றும் கணக்கை சரிபார்க்கவும் அனுமதிக்க வேண்டும். இது சம்பந்தமாக அலுவலர் கோரும் அனைத்து விவரங்களையும் வழங்க வேண்டும்.
- (7) சுற்றுப்புற சூழ்நிலை பாதுகாப்பு கனிம பாதுகாப்பு, தொழிலாளர் பாதுகாப்பு முதலியவற்றைக் கருத்தில் கொண்டு விஞ்ஞான அடிப்படையில் திறமையுடன் முறையாகக் குவாரி செய்ய வேண்டும்.
- (8) மாவட்ட சூழ்நிலைமதுவர் மற்றும் ஆலையார், புலியியல் மற்றும் கரையகத்துறை ஆகியோரால் அதிகாரம் வழங்கப்பட்ட அலுவலரை மேலே பத்தி (5)-ல் குறிப்பிட்டுள்ள நிபந்தனைகள் தொடர்பாகவும், மேற்கண்ட அலுவலர்களின் ஆலோசனையி் நிறைவேற்றவும் குத்தகை வழங்கப்பட்ட இடத்தைப் பார்வையிட அனுமதிக்க வேண்டும்.
- (9) குத்தகைதாரரின் செலவில் குத்தகை ஒப்பந்தப்பத்திரம் நிறைவேற்றி அளவான பதிவு செய்வதற்கு முன்பு குத்தகை இடத்தில் குவாரி மற்றும் இது சம்பந்தப்பட்ட வேலைகளைத் தொடங்கக்கூடாது.
- (10) குத்தகை வழங்கப்பட்டுள்ள இடத்திற்குள் எல்லையிலிருந்து 7.5 மீட்டர் தூரத்திற்குள் குவாரி செய்யக் கூடாது.

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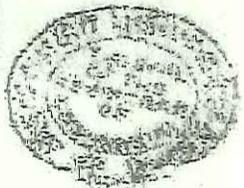


- (11) பொது சான்றகளிலிருந்து குத்தகை வழங்கப்பட்ட இடத்திற்குச் செல்ல பாசுத வசதி குத்தகைதாரர் கொடுத்த பொறுப்பில் செய்து கொள்ள வேண்டும்.
- (12) குத்தகை ஒப்பந்தப்பத்தியின்படி இவ்வாறுள்ள வரையறுக்கப்பட்ட கட்டப்படும் குத்தகை இடத்தைச் சற்றிரும் எல்லாக்கர்கள் நட்டு அவற்றைச் சரியானபடி பராமரிக்க வேண்டும்.
- (13) 1959 ஆம் வருடத்திய தமிழ்நாடு சிறுவசியச் சலுகை விதிகள் இணைப்பு XII மற்றும் XIII-ல் உள்ள படிவங்களில் முறையே இவ்வாறுள்ளாக்கிட்டு மற்றும் நடைச்சட்டங்களைத் தயார் செய்து அவற்றில் மாட்ட, ஆட்சித்தலைவரால் அதிகாரம் வழங்கப்பட்ட அனுமதியில் வைப்போடு முத்திரை மற்றும் அலுவலக முத்திரைகள் பெற்று குவார்டிலிருந்து குண்டுக்கல், கட்டுக்கல், சக்கைகள் மற்றும் ஐஸ்லி ஆகியவற்றை மீளையில் எடுத்துச் செல்லும் ஒவ்வொரு வாகனத்திற்கும் ஒவ்வொரு நடைக்கும் வழங்கப்பட வேண்டும். குண்டுக்கல், கட்டுக்கல், சக்கைகள், ஐஸ்லி ஆகியவற்றை ஏற்றிச் செல்லும் ஒவ்வொரு வாகனமும் அதனைச் சேர்த்துக் கொள்ளும் வேண்டும். இவ்வாறுள்ளாக்கிட்டு மற்றும் நடைச்சட்டங்கள் நடைச்சட்டங்கள் குவார்டிலில் வைத்திருக்க வேண்டும். முறையான இவ்வாறுள்ளாக்கிட்டு மற்றும் நடைச்சட்டங்கள் இவ்வாறுள்ளாக்கிட்டு மற்றும் சாரங்கங்கள் மற்றும் கரிமங்கள் (பெரும்புறம் மற்றும் அபிவிருத்தி) சட்டம் 1957-ம் ஆண்டு வைப்பற்றப்பட்டு குத்தகைதாரர் மீது நடவடிக்கை எடுக்கப்படுவதன் குவார்டில் குத்தகைதாரரும் ஏதும் செய்ய நடவடிக்கை எடுக்கப்படும்.
- (14) குத்தகை வழங்கப்பட்ட இடத்தை குண்டுக்கல், கட்டுக்கல், சக்கை மற்றும் ஐஸ்லி குவார்டி செய்ய மட்டும் பயன்படுத்த வேண்டும். குத்தகை உரிம ஆணை அளிப்பது குத்தகை ஒப்பந்தப்பத்தியில் தவறுதலாக கரிம விவரம் குறிக்கப்பட்டு இருந்தால் அதனை எந்த நேரத்திலும் திருத்தவதற்கு மாட்ட ஆட்சியருக்கு அதிகாரம் உண்டு. குத்தகைதாரர் அதனை மாட்டில் எந்த உரிமையும் சேர்ப்பதுபாது.
- (15) பெருகேற்றுவதற்கும், அயல் நாட்டிற்கு ஏற்றுமதி செய்வதற்கும் பயன்படும் பெரிய அறையகட்டிடங்கள் வழங்குதல் கட்டுவதற்கும் குவார்டி செய்யப்படாது.
- (16) குத்தகை ஒப்பந்தப்பத்தியில் குறிக்கப்பட்டுள்ள வேறு ஏதாவதொரு கமிட்டி கமிட்டிதான், அதனை சம்பந்தப்பட்ட அனுமதியின் அனுமதியைப் பெறாமலும், அதற்குரிய சீரடியோடு தொண்டையச் செய்துமையும் எடுக்கப்படாது. புதிய கரிமம் கிடைத்த விவரத்தை 30 நிமிடங்களுக்குள் தெரிவிக்காமல் எடுத்துச் சென்றால் இக்குற்றத்திற்கு அந்த கமிட்டித்திற்குரிய சாரங்கன் கரிமத்தை எட்டவேண்டியவரால் 15 மடங்குமளவு மாட்ட, ஆட்சித்தலைவரால் திட்டமிடும் விதித்து வசூலிக்கப்படும்.
- (17) குத்தகை காலம் முடிவாகிவிடுக. குத்தகை வழங்கப்பட்ட இடத்திலிருந்து குண்டுக்கல், கட்டுக்கல், சக்கை மற்றும் ஐஸ்லி குவார்டி செய்து கொள்ளும் எடுத்துச் செல்ல குத்தகைதாரருக்கு உரிமையில்லை.
- (18) குத்தகை காலம் முடிவாகிவிட்ட பிறகு குத்தகை இடத்தில் எஞ்சிய, மெஷின் போன்ற ஏதாவதொரு தளவாட பொருட்களையும் வைத்திருக்கக்கூடாது. அவற்றை குத்தகை காலத்தில் காலி நாளை குத்தகைதாரர் எடுத்துச் சென்றாகிட்டு வேண்டும்.
- (19) குத்தகைமைய வேறு எவருக்கும் உள் குத்தகைக்கு கட்டக்கூடாது.
- (20) குவார்டி செய்வதில் இழப்பு ஏற்படும் நஷ்டம் கட்டக்கூடாது.
- (21) குவார்டியில் வேலை செய்யும் தொழிலாளர்கள் மற்றும் இது நடவடிக்கை விபத்து ஏதாவது ஏற்படும் அதற்கு முழுப் பொறுப்பினையும் குத்தகைதாரர் சேரும். இதற்கு அரசு பொறுப்பில்லாம்.
- (22) அரசுக்கு செலுத்த வேண்டிய தொகையை உரிய காலத்திற்குள் செலுத்தவில்லாமல் என்றால் அத்தொகை 24% அட்டவது அரசால் அடையப்போது நிர்ணயிக்கப்படும் வீதத்தில் வட்டியுடன் குத்தகைதாரரிடமிருந்து வசூலிக்கப்படும்.
- (23) அரசுக்கு செலுத்த வேண்டிய பரிசீலித் தொகை தயாரித்து வருவாய் வசூல் சட்டம் 1864-ன் கீழ் வசூலிக்கப்படும்.
- (24) குத்தகை நிபந்தனைகள், 1959-ஆம் வருடத்திய தமிழ்நாடு சிறுவசியச் சலுகை விதிகள், அரசு ஆணைகள், புதியியல் மற்றும் வரங்கத்துறை, மாட்ட ஆட்சித்தலைவர் ஆகியோரது ஆணைகள் மாட்ட ஆட்சி மீறல்க்கு அத்தாது விதியுதோடு அல்லாமல் குத்தகைதாரருக்கு மேலும் விவரங்களைக் குறிப்பிடும் பின்பு குத்தகை உரிமம் ஏதும் செய்ய நடவடிக்கை எடுக்கப்படும்.

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- (6) The proponent shall ensure that First Aid Box is available at site.
- (7) The excavation activity shall not alter the natural drainage pattern of the area.
- (8) The excavated pit shall be restored by the project proponent for useful purposes.
- (9) The proponent shall quarry and remove only in the permitted areas as per the approved Mining Plan details.
- (10) The quarrying operation shall be restricted between 7 AM and 5 PM.
- (11) The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
- (12) A minimum distance of 15 mts. From any civil structure shall be kept from the periphery of any excavation area.
- (13) Depth of quarrying shall be 2m above the ground water table / approved depth of mining whichever is lesser to be considered as a safe guard against Environmental Contamination and over exploitation of resources.
- (14) The mined out pits should be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation. The mine closure plan as furnished in the proposal shall be strictly followed with back filling and tree plantation.
- (15) Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
- (16) Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.
- (17) The explosives shall be stored at site as per the conditions stipulated in the permits issued by the licensing Authority.
- (18) Blasting shall be carried out after announcing to the public adequate through public address system to avoid any accident.
- (19) A study has to be conducted to assess the optimum blast parameters and blast design to keep the vibration limits less than prescribed levels and only such design and parameters should be implemented while blasting is done. Periodical monitoring of the vibration at specified location to be conducted and records kept for inspection.
- (20) The Proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF, Govt on 16.11.2009. (GLC= Ground Level Concentration), (NAAQ= Noise and Ambient Air Quality).

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(21). The following measures are to be implemented to reduce Air Pollution during transportation of mineral

- (i). Roads shall be graded to mitigate the dust emission,
- (ii). Water shall be sprinkled at regular interval on the main road and other service roads to suppress dust.

(22). The following measures are to be implemented to reduce Noise Pollution

- (i). Proper and regular maintenance of vehicles and other equipment,
- (ii). Limiting time exposure of workers to excessive noise.
- (iii). The workers employed shall be provided with protection equipment and earmuffs etc.
- (iv). Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.

(23). Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dt: 11.01.2010 issued by the MoEF, Govt to control noise to the prescribed levels.

(24). Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Assistant Director, Ground Water Division, PWD, Dharmapuri.

(25) Rain water harvesting to collect and utilize the entire water falling in land area should be provided by construction of a storage tank with a capacity of 5,00,000 litres and the rain water harvested in the entire quarry area should be stored in it and used for the quarry purpose like dust prevention, wet drilling providing water for green belt etc

(26). Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

(27). Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.

(28). The following measures are to be adopted to control erosion of dumps:-

- (i). Retention/ toe walls shall be provided at the feet of the dumps.
- (ii). Worked out slopes are to be stabilized by planting appropriate shrub/ grass species on the slopes.

(29). Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by TNPCB.

(30). Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

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143. The project proponent shall undertake plantation/ afforestation work by planting the native species on all side of the lease area at the rate of 400/Ha. Suitable tall tree saplings should be planted on the bunds and other suitable areas in and around the work place.

144. At least 10 Nsem trees should be planted around the boundary of the quarry site.

145. Floor of excavated pit to be leveled and sides to be sloped with gentle slope (Except for granite quarries) in the mine closure phase.

146. The Project Proponent shall ensure a minimum of 2.5 of the annual turnover will be utilized for the CSR Activity.

147. The Project Proponent shall provide solar lighting system to the nearby villages.

148. The Project Proponent shall comply with the mining and other relevant rules and regulations where ever applicable.

149. Rainwater shall be pumped out Via Settling Tank only.

150. Earthen bunds and barbed wire fencing around the pits with green belt all along the boundary shall be developed and maintained.

151. As per MoEF & CC, Govt. Office Memorandum dated 30.03.2015, prior clearance from Forestry & Wild Life angle including clearance from obtaining committee of the National Board for Wild life as applicable shall be obtained before starting the quarrying operation, if the project site is located within 10KM from National Park and Sanctuaries.

152. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.

153. Safety equipments to be provided to all the employees.

154. Safety distance of 50 m has to be provided in case of railway, reservoir, canal/pond.

155. The Assistant / Deputy Director Department of Geology and Mining shall ensure that the proponent has engaged the blaster with valid Blasting license / certificate obtained from the competent authority before execution of mining lease.

156. The proponent shall furnish the Baseline data covering the Air, Water, Noise and land environment quality for the proposed quarry site before execution of mining lease.

157. The proponent shall erect the pillars in accordance with the Rules for depicting GPS details in the demarked boundary of the quarry site to monitor electronically before execution of mining.

158. The Proponent shall furnish the data obtained from the Public works Department regarding the details of ground water table in the quarry site.

12/63

Document No. 1904 of 2014 of Dist. D
Contains 25 sheets 1570 sheets.
Registering Officer

DISTRICT COLLECTOR





- (58) The proponent has to provide insurance protection to the workers in the case of existing mining or provide the affidavit in case of fresh lease before execution of mining lease.
- (59) The proponent has to display the name board at the quarry site showing the details of proponent, leased period, extent etc., with respect to the existing activity before execution of mining.
- (60) Heavy earth machinery equipments if utilized, after getting approval from the competent authority.
- (61) The environmental norms shall be monitored by the District Environmental Engineer, Tamil Nadu Pollution Control Board, Hosur.
- (62) The Assistant Director Public works Department, Ground water Division, Dharmapuri shall monitor whether the quarrying activity is carried out above the ground water level on yearly basis.
- (63) NOC for sanitary certificate shall obtained from the Deputy Director of Health services, Krishnagiri.
- (64) Yearly medical examination of the quarry workers should be carried out by the registered medical practitioner and the report should be filed in the quarry office in a separate file and copy should be sent to the Deputy Director, Health Services Krishnagiri.
- (65) Closed circuit camera should be erected at the quarry site and the passage of vehicles in and out of the quarry should be recorded and the footage of the recordings of the camera should be maintained and should be produced before the enforcing officials when ever called for.
- (66) Vehicles used for transportation of quarried materials should be fitted with GPS and monitored and vehicles should not carry the produce more than the quantity allowed in the registration certificate.
- (67) Pit Mouth register should be maintained in online.
- (68) Auditor report on the annual turnover amount should be submitted to the District Collector within one month from the end of the financial year.
- (69) 02.5% of the turn over amount should be utilized for the CSR activity after consultation with the District Collector.

B. General Conditions:

- (1) EC is given only on the factual records, documents and the commitment furnished in non judicial stamp paper by the proponent.
- (2) The Proponent shall obtain the Consent for Establishment from the TNPC Board before commencing the activity.
- (3) No change in mining technology and scope of working should be made without prior approval of the SEIAA, Tamil Nadu.

By *[Signature]*
LESSEE

Document No. <u>1804</u> of 2019 of Book <u>D</u>	DISTRICT COLLECTOR
Contains <u>25</u> pages <u>16</u> sheets	
Registering Officer	



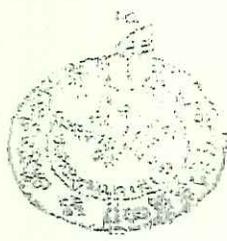


- 4) No change in the calendar plan including excavation, quantum of mineral (minor mineral) should be made.
- 5) Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- 6) Effective safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to excavation of earth.
- 7) A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.
- 8) Mineral handling area shall be provided with adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
- 9) Vehicular emissions shall be kept under control and be regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying them mineral shall not be overloaded.
- 10) Access and haul roads to the quarrying area should be restored in a mutually agreeable manner where these are considered unnecessary after extraction has been completed.
- 11) All Personnel shall be provided with protective respiratory devices including safety shoes, Masks, gloves etc. Supervisory people should be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- 12) Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.
- 13) Workers/labourers shall be provided with facilities for drinking water and sanitation facility for Female and Male separately.
- 14) The project proponent shall ensure that child labour is not employed in the project as per the sworn affidavit furnished.
- 15) The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its regional office located at Chennai.

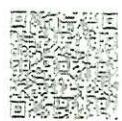
LESSEE

Document No. 1804 of 2019 of Sub. 2
 Contains 2 pages and 1000 Sq. ft.
 Registering Officer

DISTRICT COLLECTOR



30



- (16) The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
 - (17) This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance.
 - (18) The DEIAA, Tamil Nadu may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.
 - (19) The SEIAA, Tamil Nadu may cancel the environmental clearance granted to this project under the provisions of EIA Notification, 2006, at any stage of the validity of this environmental clearance, if it is found or it comes to the knowledge of this DEIAA.TN that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the environmental clearance.
 - (20) Failure to comply with any of the conditions mentioned above, may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
 - (21) The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, draft Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006 and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.
 - (22) Any other conditions stipulated by other Statutory Government authorities shall be complied.
29. The lessee should strictly adhere all the conditions imposed in the environmental clearance issued by The DEIAA Tamil Nadu and consent order of the Tamil Nadu Pollution Control Board.
30. The lessee should periodically renew the environmental clearance and the consent orders of the Tamil Nadu Pollution Control Board without any lapse.
31. If any illicit quarrying is found in the area over an extent of 1.65.0 hectares in S.F.No. 399/1 (Part-A) of Kalukuruki Village, Krishnagiri Taluk, Tamil District before the date of execution of lease deed, this lease deed is liable to be cancelled and criminal action will be initiated.
32. If the quarry area is situated within 10 km distance from any protected areas NOC from the Standing committee of NBWL should be obtained before commencing the quarry operation.
33. If the lease holder wants to quarry more than the quantity permitted in the environmental clearance within the lease period, modified mining plan / scheme and Environment Clearance for the additional quantity should be submitted.

M. S. D. ...
LESSEE

Document No. 1204 of 2019 of Tamil Nadu
 Contain ... 18.06.2019
 Registering Officer

DISTRICT COLLECTOR
 KRISHNAGIRI



THE SCHEDULE

TALUK : KRISHNAGIRI
VILLAGE : KALLIKURUKKI

Sl. No.	Survey number	Field	Extent Leased out in Hectares	Boundary			
				North S.F. No.	East S.F. No.	South S.F. No.	West S.F. No.
	399/1 (Part-A)	S.O.O.O		382,376, 378	399/1 (Part)	399/1, (part)	395/397, 401

[Handwritten signature]
M.S.S.E.N

[Handwritten signature]
DISTRICT COLLECTOR

Document No. 19 DP of 2019 of Book D
Contains 25 sheets 19 sheets.
Registering Officer



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In Witness whereof Dr. S. Prabhakar I.A.S. the Collector of Krishnagiri District acting for and on behalf of and by the order and direction of the Governor of TamilNadu, "The Lessor" and Thiru M. Venkatraman, S/o M. Muralippan, D.No. 3/245 Azad Nagar, Krishnagiri "The lessee" hereunto set their respective hands.

M. Venkatraman

LESSEE

S. Prabhakar
DISTRICT COLLECTOR

32/23

Signed by the above named in the presence of the following witnesses

1) *Mammala*
K. M. AGASH
S/o K. S. S. S. S.
D.No. 1/327
Bathina 1/23/1000
Krishnagiri
Tamil Nadu

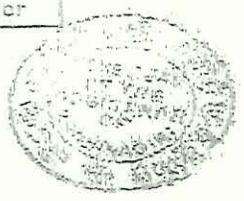
Signed by the above named in the presence of the following witnesses.

S. Prabhakar
DEPUTY DIRECTOR
Department of Geology and Mining
Collectorate, Krishnagiri.

S. Prabhakar
ASSISTANT GEOLOGIST
Of the Dept. of Geology and Mining
Collectorate, Krishnagiri.

2) *S. Lakshmi*
Madhan
S/o S. S. S. S.
61/3 T. D. Road
D. No. 1/327
Krishnagiri

Document No. 1904 of 2019 of Book D
Contains 25 Sheets 2000 Sheet.
Registering Officer






 VENKATARAMAN MURUGAN
 VENKATARAMAN MURUGAN
 Venkataraman Murugan
 Date of Birth: 24/10/1984
 Gender: MALE



S901 3210 1754

எனது அந்தார் எனது அடையாளம்



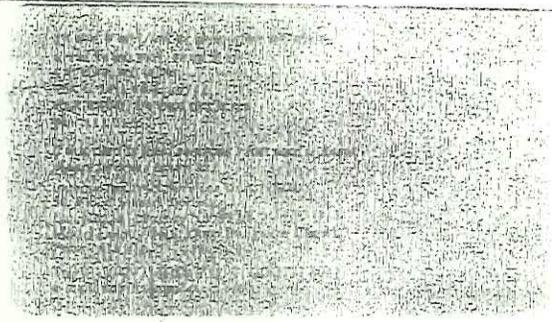
VENKATARAMAN MURUGAN

Address:
 S/O: Venkataraman, Annai
 3/24B, Annai Road,
 Venkatarapuram,
 Krishnagiri District,
 Tamil Nadu - 636001

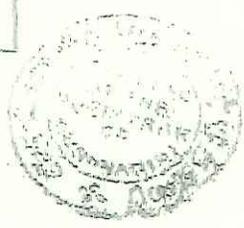


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 Contains 2 Sheets 2nd sheet
 Registering Officer



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R/Krishnagiri Joint /Back-1/1308/2018

CERTIFICATE UNDER SECTION 42 OF THE INDIAN STAMP ACT 1989

S.No 527 of 2018

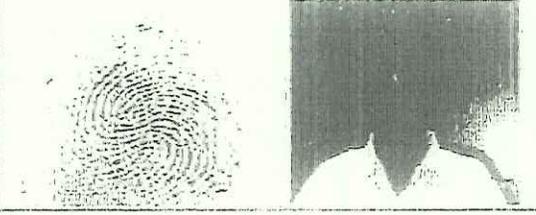
I hereby certify that a sum of ₹ 2,87,800/- (Rupees Eight Lakh Eighty Seven Thousand Eight Hundred and Eighty only) in amount of duty stamp duty has been levied under section 41 of the Stamp Act in respect of the instrument from Mr. சிவசுந்தரமணி residing at 015/24B, ஆர்த்தி தெரு, சேஷபாளையம், Krishnagiri Tamil Nadu, India, 636001

Sub Registrar Krishnagiri Joint
Date: 21/06/2018

Signature of Sub Registrar and Collector under Section 41 of the Indian Stamp Act

Presented in the office of the Sub Registrar of Krishnagiri Joint, and fee of ₹ 20,375/- paid at 01:04 AM on the 21/06/2018 by

Loti Thirun

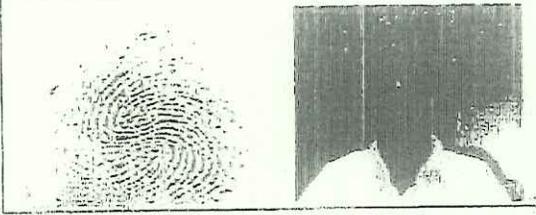


Handwritten signature of Loti Thirun
Additional-as per receipt of document

I have satisfied myself as to the execution of the instrument by Mr. சிவசுந்தரமணி, Krishnagiri, Tamil Nadu, India (District Collector, Krishnagiri) who is exempted from personal appearances under section 69(a) of the registration act.

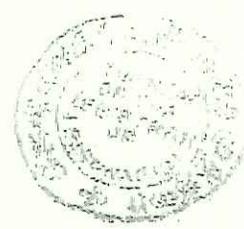
Signature of Sub Registrar Krishnagiri Joint

Claim admitted by
Loti Thirun



Handwritten signature of Loti Thirun
Additional-as per receipt of document

Document No. 1704 of 2018
Contains 2 sheets of 90 sheets
Registering Officer



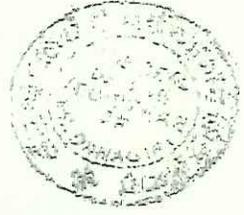


R/Krishnagiri Joint I/Book-1/1904/2019

Registered at:
 Mr. S. MADHESAN Son of SAMANNAN No.619, T.B.Road, Old Pal, Krishnagiri,
 Tamil Nadu, India, 635001.
 Mr. K. MADHESH Son of KESAVAN No.1327, Sainlyssai Nagar, Kallaganapalli,
 Krishnagiri, Tamil Nadu, India, 635022.

Date: 20/06/2019
 RAJENDIRAN R
 Sub Registrar
 Krishnagiri Joint I

Registered at no number R/Krishnagiri Joint I/Book-1/1904/2019.
 Date: 20/06/2019
 Krishnagiri Joint I
 RAJENDIRAN R
 Sub Registrar



Document No. 1904 of 2019 of S. No. 1
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 Registering Officer

2/2



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21/1/19

From
Dr. S. Prabhakar, I.A.S.,
District Collector,
Krishnagiri

To
The Sub Registrar (Joint-1),
Krishnagiri.

Reg.165/2011/Mines dated 19.06.2019

Sir,

Sub: Mines and Minerals - Minor Minerals - Rough Stone - Krishnagiri District and Taluk - Kallakurukki Village - quarry lease for Rough Stone Granted for two years and nine months in Government land S.F.No. 399/1 (part-A) over an extent of 5.00.0 Hect. to Thiru M. Venkatraman, S/o M. Muniappan, D.No. 3/245 Azad Nagar, Krishnagiri Town and Taluk - Lease agreement sent for registration regarding.

- Ref: 1. The District Collector, Krishnagiri Proceedings Reg. 612/2009/Mines dated 27.10.2009.
- 2. The District Collector, Krishnagiri Proceedings Reg. 165/2011/Mines dated 19.06.2019.

In the references cited, a quarry lease for Rough Stone over an extent of 5.00.0 Hect. in Government land S.F.No. 399/1 (part-A) of Kallakurukki Village of Krishnagiri Taluk and District granted vide the District Collector Proceedings Reg. 612/2009/Mines dated 27.10.2009 has been granted based on the orders of the Hon'ble High court, Madras order dated 08.08.2016 in W.A No. 2114, 2016 and under dated 30.8.2017 in W.A No. 283/2017 in CMP No. 13753/2017 for a period of two years Nine Months from the date of execution of lease deed and as per the provisions of Rule 3 (1) of the Tamil Nadu Minor Mineral Concession Rules 1952 to Thiru M. Venkatraman, S/o M. Muniappan, D.No. 3/245 Azad Nagar, Krishnagiri Town and Taluk. The lease agreement was executed on 19.06.2019 and the lease period is Two years Nine Months from 19.06.2019 to 18.06.2022.

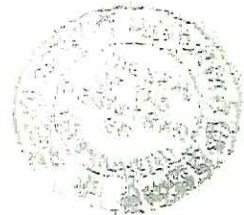
The lessee to Thiru M. Venkatraman, S/o M. Muniappan, D.No. 3/245 Azad Nagar, Krishnagiri Town and Taluk has been instructed to register the lease agreement at the Sub Registrar Joint-1 Krishnagiri.

In this connection I am to inform you that the stamp duty worked out on the basis of the average seigniorage fee calculated on the anticipated production of 1274605 cbm of Rough Stone planned during the entire lease period of 02 years Nine Months and security deposit remitted by the lessee is as detailed below.

Anticipated Seigniorage fee for 1274605 cbm of Rough Stone planned for production @ Rs.59/- per cbm of Rough Stone	: Rs. 7,52,01,895/-
Security Deposit	: Rs. 2,25,000/-
Area Assessment	: Rs. 2,050/-
Total	: Rs. 7,53,28,945/-
Stamp duty at the rate of 1%	: Rs. 7,53,288/-
Total value of Stamp papers,	: Rs. 7,53,500/-

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Document No. _____ of 2019 of Book _____
Contains _____ Sheets _____ Sheet.
Registering Officer





The lease deed agreement is herewith enclosed for registration and it is requested to return the registered lease deed through the lessee.

Further, I wish to inform that the District Collector is exempted from the personal appearance for the Registration under section 88 (1) of the Indian Registration Act, 1908.

Encl: Executed lease deed

For Collector
Krishnagiri

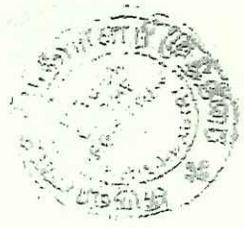
Copy

Thiru M. Venkateshwarar,
S/o M. Muniappan,
D.No. 3/245 Azad Nagar,
Krishnagiri Town and Taluk

2024
21/08/24

(With a direction to registered the lease deed and to submit the executed lease deed)

Document No. _____	of 2019 of Book _____
Contains _____	Sheets _____ Sheet.
Registering Officer	



Additional Copy (Sub-Registration)

Document
Date 26/08/24
Page 1 of 1

BY RPAD



TAMIL NADU POLLUTION CONTROL BOARD

O/o. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
No.149-A, SIPCOT-1, Dharga,
Hosur - 635 126, Krishnagiri District.

Proceedings No. F.HSR.2483/RS/DEE/TNPCB/HSR/W/2021, Dated: 02.09.2021

Sub:	TNPCB Board – Industries – M/s. M Venkatraman Rough Stone Quarry, S.F.No.399/1 (Part-A), Kallugurikki Village, Krishnagiri Taluk and Krishnagiri District –Water. (P&CP) Act'1974 as amended – certain discrepancies / shortfalls were noticed during inspection on 01.09.2021 - Show Cause Notice Issued – Reg.
Ref 1.	Consent Proc.No.F.2086HSR/RS/DEE/TNPCB/HSR/W/2019 Dated:28.03.2019.
2.	Inspection of your unit by TNPCB official 01.09.2021.

The Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 is in force in Tamil Nadu. Tamil Nadu Pollution Control Board enforces the above Act.

Whereas, Consent Order was issued to your unit of **M/s. M Venkatraman Rough Stone Quarry, S.F.No.399/1 (Part-A), Kallugurikki Village, Krishnagiri Taluk and Krishnagiri District** vide reference first cited under section 25 of Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 on 28.03.2019 valid upto 31.03.2020 subject to certain conditions including the following general condition as below.

General Condition:

Condition No.1

“ The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in Sewage/Trade Effluent”.

Whereas, your unit was inspected by the officials of TNPCB, Hosur on 01.09.2021. During inspection, the following discrepancies / shortfalls were noticed.

1. M/s. M Venkatraman Rough Stone Quarry was not found under operation at present.

2. It was informed that they had stopped quarry activity due to fatal accident happened inside the quarry premises during July 2021.
3. However, as per the records maintained by the quarry unit, it was found that the quarry was operated without valid renewal consent to operate of the Board until July 2021.

Thereby you are violating the conditions of the consent order issued to the unit under the provisions of Section 25 of the Act, which are offences punishable under Section 44 of the Act with imprisonment for a term which shall not be less than one year and six months, but which may extend to six years and with fine.

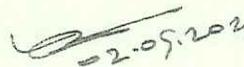
Hence, you are directed to show cause within five days from the date of receipt of this notice as to why penal action for offences punishable under Section 44 of the Act should not be initiated against you, as occupier for contravening the conditions imposed in the consent order issued to the unit under the provisions of the Section 25 of the Act and also to show cause as to why directions under Section 33A of the Act should not be issued for closure of the unit, stoppage of power supply, water supply etc., to the said unit.

It is informed that non-receipt of any reply within the prescribed period will be construed that you have no satisfactory explanation to offer for the above said contraventions and action will be taken on merits in accordance with law.


District Environmental Engineer,

Tamilnadu Pollution Control Board,

Hosur.


-2.09.2024

To
The Director,
Thiru.M.Venkatraman
S/o.M.Muniappan
D.No.3/245, Azad Nagar,
Krishnagiri – 635 001
Krishnagiri District.

BY RPAD



TAMIL NADU POLLUTION CONTROL BOARD

O/o. District Environmental Engineer,
Tamil Nadu Pollution Control Board,
149-A, Dharga, Hosur – 635 126.
Krishnagiri District.

Proceedings No. F.HSR.2483/RS/DEE/TNPCB/HSR/A/2021, Dated: 02.09.2021

Sub:	Tamil Nadu Pollution Control Board – Industries – M/s. M Venkatraman Rough Stone Quarry, S.F.No.399/1 (Part-A), Kallugurikki Village, Krishnagiri Taluk and Krishnagiri District – certain discrepancies / shortfalls were noticed during inspection on 01.09.2021 - Show Cause Notice Issued – Reg.
Ref: 1.	ConsentProc.No.F.2086HSR/RS/DEE/TNPCB/HSR/A/2019 Dated:28.03.2019.
2.	Inspection of your unit by TNPCB official on 01.09.2021.

The Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 is in force in Tamil Nadu. The Tamil Nadu Pollution control Board enforces the said Act.

Whereas, Consent Order was issued to your unit of M/s. M Venkatraman Rough Stone Quarry, S.F.No.399/1 (Part-A), Kallugurikki Village, Krishnagiri Taluk and Krishnagiri District vide reference first cited under section 21 of Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 on 28.03.2019 valid upto 31.03.2020 subject to certain conditions including the following general condition as below.

General Condition:

Condition No.1

“ The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in Sewage/Trade Effluent”.

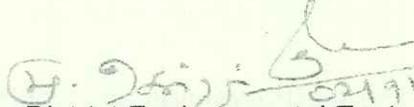
Whereas, your unit was inspected by the officials of TNPCB, Hosur on 01.09.2021. During inspection, the following discrepancies / shortfalls were noticed.

1. M/s. M Venkatraman Rough Stone Quarry was not found under operation at present.
2. It was informed that they had stopped quarry activity due to fatal accident happened inside the quarry premises during July 2021.
3. However, as per the records maintained by the quarry unit, it was found that the quarry was operated without valid renewal consent to operate of the Board until July 2021.

Thereby you are violating the conditions already issued from the Board under the provisions of section 21 of the Air Act, which is an offence punishable under Section 37 of the Air Act with imprisonment for a term which shall not be less than one year and six months, but which may extend to six years and with fine.

Hence, you are directed to show cause within five days from the date of receipt of this notice as to why penal action for offences punishable under Section 37 of the Air Act should not be initiated against you, as occupier for contravening the provisions of Section 21 of the Air Act and also to show cause as to why directions under Section 31A of the Air Act should not be issued for closure of the unit, stoppage of power supply, water supply etc. to the said unit.

It is informed that non-receipt of any reply within the prescribed period will be construed that you have no satisfactory explanation to offer for the above said contraventions and action will be taken on merits in accordance with law.


District Environmental Engineer,
Tamil Nadu Pollution Control Board,
02.09.2024 Hosur

To
The Director,
Thiru.M.Venkatraman
S/o.M.Muniappan
D.No.3/245, Azad Nagar,
Krishnagiri – 635 001
Krishnagiri District.

BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL
SOUTHERN ZONE, CHENNAI.

ORIGINAL APPLICATION No.175 of 2021

P.Raja
Krishnagiri

...Applicant

Versus

The Commissioner,
Geology & Mining Department,
Government of TN & Others

...Respondents

STATUS REPORT FILED ON BEHALF OF
THE RESPONDENT – TAMIL NADU
POLLUTION CONTROL BOARD

Advocate for Respondent:
Thiru.S.Sai Sathya Jith
Advocate, Chennai.

Date: 18.09.2021

Date of Hearing: 20.09.2021

